

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 110 OF 2018

Dated : 24th April, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Kerala State Electricity Board Ltd.

.... Appellant(s)

Versus

Kerala State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Mukund P. Unny
Mr. P.V. Dinesh

Counsel for the Respondent(s) :

ORDER

In spite of affording sufficient opportunity for more than four times, neither representative nor any counsel on behalf of the Respondent State Commission appeared before this Tribunal to take necessary steps to present the case.

Registry is directed to issue notice to the Respondent State Commission returnable on 21.05.2019. Dasti, in addition, is permitted.

List the matter on **21.05.2019**.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member